

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

11.08.2011

OA No. 353/2011

Mr. S.P. Sharma (Sr. Advocate) assisted by
Mr. Sandeep Singh Shekhawat, Counsel for applicant.

The present OA is directed against the order dated 28.04.2010 (Annexure A/1) passed by respondent no. 2 by which the benefit of MACP on completion of 24 years of service granted to the applicant vide order dated 30.12.2008 has been withdrawn. The applicant has also made a representation dated 10.02.2011 (Annexure A/9) to the respondents in this regard.

Having heard the rival submission made by the learned counsel for the applicant, we deem it proper to direct the applicant to file a fresh representation taking all sorts of requests as well as facts, which are taken in the present OA within a period of one month. If such representation is filed by the applicant within the aforesaid period, in that eventuality, the respondents are directed to dispose of the representation of the applicant within a period of two months from the date of receipt of the representation. The applicant is at liberty to file substantive OA, if any adverse order is passed on his representation.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(ANIL KUMAR)

MEMBER (A)

K. S. Rathore
(Justice K.S. Rathore)
MEMBER (J)

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